

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 104**  
**(IB)-259(PB)/2021**

**IN THE MATTER OF:**

Remotebullion & Jewels Pvt. Ltd.

.... Applicant/petitioner

Vs.

MHG Land Stocklist Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 12.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN,**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

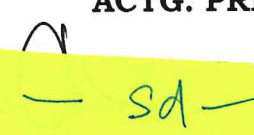
Mr. Akash Srivastava & Aishwarya, Advs.

**ORDER**

Learned counsel for the petitioner is directed to issue fresh notice to the respondents for 11.08.2021.

List on 11.08.2021.

  
**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

12.07.2021  
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